

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 303
72/252(ND)/2023

IN THE MATTER OF:

M/s. AGS Realty Pvt Ltd.
Vs.
ROC

.... Petitioner/Applicant
.... Respondent

Order under Section 252(3) of the Companies Act, 2013

Order delivered on 06.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : Mr. Manasvi, Proxy Counsel
For Respondent :

ORDER

Ld. Proxy Counsel appearing on behalf of the Appellant seeks adjournment on the ground that the arguing counsel is unwell.

The reports filed by the RoC as well as Income Tax Department are on record.

List the matter **on 08.07.2024.**

-Sd-
(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

ANAND DUBEY

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)